

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4669/2019

(Arising out of impugned final judgment and order dated 06-02-2019 in CRLA No.5256/2009 passed by the High Court Of Judicature at Allahabad)

SEHANSARPAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80375/2019-EXEMPTION FROM FILING O.T.)

Date : 22-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. S.S. Kulshrestha, Sr. Adv.
 Mr. Ajeet Pandey, Adv.
 Mr. Danish Zubair Khan, AOR

For Respondent(s) Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner as well as
Registry to inform whether an appeal has been filed by
the Co-accused Raju @ Satpal.

List the matter after four weeks.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER